

2. Consideration and passing of:-

- (a) The Constitution (Seventy-first Amendment) Bill, 1990 as passed by Rajya Sabha
- (b) The Constitution (Seventy-sixth Amendment) Bill, 1992 as passed by Rajya Sabha
- (c) The National Commission for Minorities Bill, 1992
- (d) The Army (Amendment) Bill, 1992
- (e) The Foreign Trade (Development and Regulation) Bill, 1992
- (f) The Bill to repeal Air Corporations Act, 1953

MR. SPEAKER: Now Submissions before the House. Shri P.K. Dhumal.

PROF. PREM DHUMAL (Hamirpur): I request that the following may be included in the next week's agenda:-

The Pong Dam outsees from Himachal Pradesh are facing many problems and the House should discuss the same and amicable solution be found.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, I request that the following item may be included in the next week's agenda:-

Scarcity of drinking water in various areas in Orissa is causing untold misery to the poor people especially in Sambalpur, Bolangir, Kalahandi, Koraput, Phulbani, Sundergarh and Dhenkanal districts.

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, under the present rules of electrification in the rural areas of the country, electrification in the real sense is not being done in the villages and thus the people of the villages are not being benefited. Therefore this policy should be reviewed and necessary changes be made.

[English]

SHRI BRAJA KISHORE TRIPATHY(Puri): I request that the following may be included in the next week's agenda:-

To discuss the necessity of enhancement of Royalty on Coal which has become one of the paramount importance for Orissa and other Coal producing States of the country.

SHRIPRITHVIRAJD. CHAVAN(Karad): Sir, I request that the following may be included in the next week's agenda:-

1. Need to discuss the grave drought situation in Maharashtra with a view to declare the drought as the rarest of rare natural calamity.
2. To discuss the guidelines for deciding the severity of a natural calamity, particularly in case of a drought.

SHRI SYED SHAHABUDDIN (Kishanganj): I request that the following items may be included in the next week's agenda:-

1. A discussion on the economic status of the handloom weavers all over the country with special reference to the progress of welfare schemes.
2. A discussion on the reported infiltration of foreign nationals in border States.

13.27 hrs

MOTION RE: EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE ON CONSTITUTION (SEVENTY - SECOND AMENDMENT) BILL, 1991

[English]

SHRI NATHU RAM MIRDHA (Nagaur): I beg to move:

[MR. DEPUTY-SPEAKER *in the Chair*]

"That this House do extend upto the last day of the first week of Monsoon Session, 1992, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India viz. the Constitution (Seventy-Second Amendment) Bill, 1991 (*Insertion of new part IX and addition of Eleventh schedule*)."

MR SPEAKER: The question is:

"That this House of extend upto the last day of the first week of Monsoon Session, 1992 the time for presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India viz. the (Insertion of new part IX and addition of Eleventh Scheduled).

The motion was adopted.

SHRI GEORGE FERNANDES (Muzaffarpur) I wanted to protest. But out of deference to the hon. Members and Chairman, I did not protest.

MR SPEAKER: I think, we will take calling attention after Lunch.

13.28 hrs

The Lok Sabha then adjourned for Lunch till thirty minutes past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at thirty-seven minutes past Fourteen of the Clock.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Strike by Share Brokers

[*English*]

MR. DEPUTY-SPEAKER: The House will now take up Calling Attention. Shri George Fernandes.

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, I call the attention of the Minister of Finance to the following matter of urgent public importance and request that he may make a statement thereon:-

"Situation arising out of the strike by share brokers resulting in closure of Stock Exchanges over the implementation of the provisions of Securities and Exchange Board of India Act and the steps taken by the Government in regard thereto".

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): The Securities and Exchange Board of India (SEBI) Ordinance was promulgated by the President on 30th January, 1992. The ordinance provided for the establishment of a Board to protect the interests of investors in securities, to promote development of the securities market and to regulate it. The Securities and Exchange Board of India Ordinance has since been replaced by an Act of Parliament during the current Session. The SEBI has been established on 21st February, 1992 under Section 3 (1) of the Act.

The powers and functions of the SEBI include registering and regulating the working of stock brokers, sub-brokers and other intermediaries who may be associated with securities market in any manner. Section 12 (1) of the SEBI Act provides that no stock-broker, sub-broker etc. shall buy, sell or deal in securities except under, and in accordance with the conditions of a certificate of registration obtained from the SEBI in